


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ROYAL INFRA SOFT WORKS
PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Royal Infracsoft Private Limited
2.	Date of incorporation of corporate debtor 02/06/2008
3.	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U45400WB2008PTC151300
5.	Address of the registered office and principal office (if any) of corporate debtor 207, Maharshi Debendra Road, 3 rd Floor, Room No. 64, Kolkata, West Bengal -700007
6.	Insolvency commencement date in respect of corporate debtor 10/11/2023
7.	Estimated date of closure of insolvency resolution process 09/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Sandip Kumar Kejriwal IBBI/IPA-002/IP-N00236/2017-18/10687
9.	Address and e-mail of the interim resolution professional, as registered with the Board 322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: sandipkej2@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: sandipkej2@gmail.com
11.	Last date for submission of claims 24/11/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable


SANDIP KUMAR KEJRIWAL
Insolvency Professional
IP Reg No: IBBI/IPA-002/IP-N00236/2017-18/10687

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink :http://www.ibbi.gov.in/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Royal Infracsoft Private Limited on 10/11/2023.

The creditors of Royal Infracsoft Private Limited, are hereby called upon to submit their claims with proof on or before 24/11/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date: 13/11/2023

Place:Kolkata

Sandip Kumar Kejriwal
In the matter of Royal Infracsoft Private Limited
SANDIP KUMAR KEJRIWAL
Insolvency Professional
IP Reg No: IBBI/IPA-002/IP-N00236/2017-18/10687